

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 484/2003.

this, the 21st day of October 2003.

HON. SMT. MEERA CHHIBBER MEMBER(J)

HON. MR. S.P. ARYA MEMBER(A)

Sunil Kumar Singh aged about 31 years son of Late Hriday Narain Singh Resident of Vill. and Post Lalpur, District Faizabad.

....Applicant.

BY ADVOCATE SHRI S.K. SINGH.

VERSUS

1. Asstt. Director (Extension), I.C.A.R., Anusandhan Bhawan, Pus, New Delhi-110 012.

2. Director, National Institute of Agriculture, Krishi Vigyan Kendra, Lucknow Kanpur Road, Darogakhera, Post Aurawan, District, Lucknow.

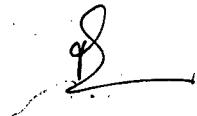
....Respondents.

BY ADVOCATE SHRI G.S. SIKARWAR.

ORDER (ORAL)

BY SMT. MEERA CHHIBBER MEMBER(J)

By this O.A., the applicant has sought the direction



to the respondents to pay the arrears of revised pay scale of Rs. 8000-13500 w.e.f. 19.3.1997 to 24.4.1999 alongwith one increment of Rs. 275/- and its arrears on the dues payable to him per annum alongwith 18% interest and or to pass such other order *which is* deemed fit in the circumstances of the case.

as alleged by applicant are

2. The brief facts of the case ~~are~~ that the ~~applicant~~ was initially appointed as Training Associate vide order dated 10.3.1997 by the Director of National Institute of Agriculture, Krishi Vigyan Kendra, Daroga Khera. He worked there up to 24.4.1999, but he was terminated vide order dated 19th April 1999 w.e.f. 14.4.1999 on the ground that the Krishi Vigyan Kendra, Daroga Khera, Lucknow has been surrendered to I.C.A.R. therefore, he was directed to collect his dues. Grievance of the applicant is that he was not given the arrears as per the revised pay scale. Therefore, being aggrieved, he gave representation to the authorities, but the same has not been decided till date, nor the arrears on account of revised pay scale given to the applicant. It is submitted by the applicant that applicant was initially appointed in the pay scale of Rs. 2200-4000/- which was revised to 8000-13500/- w.e.f. 1.1.1996, but his pay was not fixed in the revised pay scale. He sent a legal notice on 22.2.2001, requesting therefor payment of salary in the revised pay scale (Annexure No. 3) ~~and~~ vide letter dated (Annexure-4), applicant was informed that his case for payment of arrears as per the revised pay scale to KBNS ~~xxxxx~~ case is being examined in the council with consultation of finance and law section. Thereafter, inspite of legal notices to the applicant, till date he has not been given any reply by the respondents. Being aggrieved, he filed Writ Petition No. 11081/02 (SS) in the Hon'ble High Court (Lucknow Bench), but the same was dismissed as withdrawn on 9.7.2003 as this matter pertains to the Tribunal. He has thus filed the present Original Application.



3. Counsel for the respondents ^{was} seeking time to take instructions from the respondents. But after hearing the applicant's ^{was} counsel, we are of the opinion that ^{there is} ~~no necessity~~ ^{to call} for Counter Affidavit at this stage as respondents have still not given any final reply to the applicant inspite of the fact that he ~~has~~ given number of legal notices and respondents have ~~thus~~ informed the applicant vide letter dated 26.4.2001 that his case is being examined in the council. Therefore, we are of the opinion, that ^{should be} this case ~~can~~ be disposed of at the admission stage itself by giving a direction to the Respondent No. 1 to consider the claim of applicant as stated in this O.A. and to pass a reasoned and detailed order under intimation to the applicant within a period of three months from the date of receipt of copy of this order.

4. With the above directions, the O.A. is disposed of at the admission stage. No costs.

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MEMBER(A)


MEMBER(J)

LUCKNOW: DATED: 21.10.2003.

V.